

Shri Shivananjappa: May I know whether there is any proposal to start a pig iron plant in Goa?

Shri Thimmaiah: Yes, Sir. A pig iron plant with a capacity of one lakh tons has been approved by the Government in principle.

Dr. L. M. Singhvi: We are told that the feasibility of establishing a steel plant in Goa is being examined. We would like to know by when this consideration will be completed, what the capital outlay would be and who would be the persons commissioned to carry it out.

Shri Thimmaiah: The Ministry of Steel and Heavy Industries have asked Messrs. Dastoor & Co. (Private) Ltd., to submit the feasibility report, and I think it is still awaited by that Ministry.

Educational Mission to Liberia

+

*489. { **Shri Raghunath Singh:**
Shri Sidheshwar Prasad:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that at the request of U.N.E.S.C.O. the Government of India are sending an Educational Mission to Liberia;

(b) the period of stay of the Mission in Liberia; and

(c) the aims and functions thereof?

The Minister in charge of Ministry of Education (Shri Humayun Kabir):

(a) Yes, Sir. The Mission has already been sent.

(b) Nine to Ten weeks.

(c) To prepare a long-term and comprehensive plan of Educational Development in Liberia.

श्री रघुनाथ सिंह: मैं यह जानना चाहता हूँ कि भारत सरकार इस पर क्या खर्च करना चाहती है और अब तक क्या खर्च किया गया है ?

Shri Humayun Kabir: This is a UNESCO mission, so that, apart from the very nominal allowances which are paid to the officers, there will be hardly any expenditure incurred by the Government of India.

Shrimati Renu Chakravartty: The Indians who go there are no doubt members of the UNESCO mission, but I would like to know whether any instructions are given to them that they should mix with the Africans and behave in a manner that really the name of our country will come into respect with them? Or, do they behave in a very high and mighty manner when they go to Africa?

Shri Humayun Kabir: I think this question is not fair. These officers who have gone have established a reputation for good relations, and that is why UNESCO asked for them specially, and they are working for an African Government who are appreciating their work very well.

Shrimati Renu Chakravartty: My question was whether our Government makes special efforts to give them this angle.

Shri Humayun Kabir: Yes.

Shri Sheo Narain: May I know how many persons have been sent in this mission?

Shri Humayun Kabir: There are at present four persons in this mission.

Government Civil Servants

+

491. { **Shri S. M. Banerjee:**
Shri Surendra Pal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that instructions have been issued regarding the protection of interest of Government civil servants who take up military service during the present emergency;

(b) if so, what are those instructions; and

(c) whether this will apply to all classes of Government servants?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) Instructions have been issued protecting as far as possible the interests of civil Government servants, who are permitted to take up military service during the present emergency, in matters of lien, pay and allowances, leave, promotion under 'next below' rule, provident fund, medical facilities and residential accommodation.

(b) Copies of the relevant orders are laid on the Table of the House. [Placed in Library, see No. LT-1645/63]

(c) The above orders apply to all classes of civil Government servants who are permitted to take up military service during the present emergency.

Shri S. M. Banerjee: May I know whether the hon. Minister is in a position to tell us how many Government civil servants have opted for army service, the total number?

Shri Hajarnavis: That detail is not with me.

Shri S. M. Banerjee: It is stated in the order dated 4th December, 1962 that as a result of this they will be entitled to proforma promotion in their present department under the next-below rule. I want to know whether the promotion that they would have not had they continued in their own department will be protected.

Shri Hajarnavis: That is what is meant by the next-below rule. If a person below him is promoted in his own department, naturally the person in the army will also be regarded as having been promoted.

Shri S. M. Banerjee: Let me make it clear. Suppose I am working in a particular department. I opt to the army and I go there. During the last war, my promotion in my own department was protected. I want to know whether it will be protected or not now.

Shri Hajarnavis: As I said, the next-below rule does protect the man.

Shri S. M. Banerjee: I am entitled to a higher post had I continued in my own department. I have opted in the interests of the country to the army. Will I be protected or not?

Shri Hajarnavis: That is exactly what the next-below rule means. If a person below the entrant to the defence services is promoted, then naturally the entrant to the service will also be regarded as having been promoted.

Shri Surendra Pal Singh: Is Government in a position to give some sort of an assurance to those Government servants who are employed in temporary service and who normally....

Mr. Speaker: Normally, no assurances are asked for or given during the Question Hour.

Shri Surendra Pal Singh: May I know what will happen to those civilians who join the defence services during the emergency, but when they are demobbed, are not able to rejoin their old posts, as those posts may not exist then. Will they be absorbed elsewhere in similar positions?

Shri Hajarnavis: As indicated in the order, if the post still exists, he can go back to the post. Even where the post is abolished, every possible attempt will be made to see that he gets employment.

Shri Priya Gupta: I want to know one thing. Some officer of other Government Department joins the Army. In the meantime, promotions in that Department for which he is eligible otherwise are to be made and a selection is to be held. In such cases, will the officer be called back to appear for that selection so that he may not lose his chance of promotion? How are his interests to be protected?

Shri Hajarnavis: What we are thinking about the UDC's is as follows. When the process of selection is by examination, then the age

limit will be extended so as to accommodate him for the period necessary.

Mr. Speaker: He means to say that in the absence of the officer who has gone for military service, an examination is held for promotion. (An Hon. Member: selection). Yes, selection. Would he be called there and given an opportunity to appear in that selection? That is what he means.

Shri Hajarnavis: No, Sir; while he is in the Defence Services, he will not get that opportunity. As soon as he comes back, if he is overage, the age limit will be relaxed and he will be able to appear in the examination.

Shri Priya Gupta: It is not the question of age; it is the question of appearing before the selection board. (Interruptions).

Mr. Speaker: He has other means to take recourse to, if this answer is not clear to him. The Question Hour is over.

Shri Priya Gupta: Then why should he join the Army if he loses his promotion in his own department?

Mr. Speaker: He has other means of getting clarification. Now the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Leakage of Official Secrets and Confidential Records

*485. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases of leakage of official secrets and confidential records which have been investigated during the last two years; and

(b) the nature of the cases investigated and the result of the investigations?

The Minister of Home Affairs (Shri Nanda): (a) 25.

(b) It would not be in public interest to disclose this information.

Conference of Chief Justices

*488. { **Shri Shree Narayan Das:**
Shri Bibhuti Mishra:

Will the Minister of Home Affairs be pleased to state:

(a) whether the opinions expressed by the Conference of Chief Justices of High Courts held in June last have been studied by Government;

(b) if so, the reaction of Government thereto; and

(c) the important matters which were deliberated upon by the Conferences?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (c). A Conference of Chief Justices was convened by the Chief Justice of India at Srinagar on the 3rd, 4th and 5th June, 1963. The Government of India have not so far received any communication from the Chief Justice of India regarding the proceedings of the Conference or recommendations made by it.

(b) It does not arise.

Natural Gas for Tea Gardens in Assam

*490. **Shri P. C. Borooah:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether there is a scheme for the supply of natural gas to tea estates situated near the Naharkatiya Project in Assam;

(b) if so, the quantity of gas to be made available for the purpose; and

(c) action so far taken in that direction?

The Minister of Mines and Fuel (Shri Alagesan): (a) Yes, Sir.

(b) During the tea season Oil India propose to supply a minimum of 10